

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2260
ANSWERED ON:21.07.2009
STEPPING UP OF WORK ON HIGHWAYS UNDER NHDP
Sidhu Shri Navjot Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has received several suggestions for restarting and stepping up of work on Highway development under the Phases II, III and IV of the National Highways Development Programme;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereon alongwith the steps taken for expeditious completion of the projects?

Answer

MINISTER OF STATE FOR ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N. SINGH)

(a) to (c): Review of progress of implementation of works in various phases of National Highways Development Project (NHDP) is an ongoing process. On the basis of review of progress and suggestions received from time to time, various constraints in implementation are identified and necessary steps are taken for resolution of the issues so as to ensure timely implementation of the project. Modes of delivery, process of pre-qualification, expediting land acquisition, and effect of global slowdown, etc. are some of the issues which have been identified in this regard. It is the endeavour of the Government to address various issues after due consultations with all concerned to expedite execution of various projects. The details of steps taken by the Government for expeditious completion of projects are enclosed as Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 2260 FOR ANSWER ON 21.07.2009 ASKED BY SHRI NAVJOT SINGH SIDHU REGARDING STEPPING UP OF WORK ON HIGHWAYS UNDER NHDP

STEPS TAKEN TO EXPEDITE IMPLEMENTATION OF THE PROJECTS

- a) The Contracts are regularly monitored at various levels such as by Supervision Consultant, Project Directors, Senior officers of NHA. Progress reviews are also held at the level of Chairman, NHA, Secretary, Department of Road Transport & Highways.
- b) State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest/pollution / environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.
- c) A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre - State issues such as land acquisition, utility shifting, environment approvals, clearance of ROBs.
- d) The procedure of issue of Land Acquisition notifications has been simplified. Earlier all the notification under NH Act were vetted by the Ministry of Law. Recently, an amendment has been made in the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.
- e) To expedite the construction of ROBs an officer of the Railways has been posted to NHA to coordinate with Ministry of Railways. MOU has also been signed with M/s. IRCON for construction of some of the ROBs.
- f) Action has been taken against non performing contractors and they are not allowed to bid for future projects unless they improve the performance in existing contracts.
- g) The Terminated contracts have been re-awarded.